

on at Nasik. It has started only this month. The Maharashtra Government has said that the Central Government had not given them sufficient assistance.

MR. SPEAKER : This may need a separate notice.

SHRI RAM NAIK : No, Sir. He has got information about all the Kumbhmelas. That is what he has said. In case it is not available, he can say that. So, I just want to know the amount involved in the schemes proposed by the Maharashtra Government. I also want to know as to how much had been approved by the Central Government.

SHRI MADHAVRAO SCINDIA : Sir, the only proposal that we have received from the Maharashtra Government is the proposal to help in certain specific items, mainly for printing of materials, brochures, pamphlets etc. The amount involved is Rs. 5.74 lakhs of which we have agreed to the extent of 50 per cent and that amount has already been released in January of this year. Beyond that we have not received any proposal from the Maharashtra Government.

SHRI RAM NAIK : Have you not received any proposal regarding drinking water facilities?

SHRI MADHAVRAO SCINDIA : We have only received the proposal for printing of certain brochures and pamphlets.

(Translation)

SHRI UPENDRA NATH VERMA : Mr. Speaker, Sir, generally three problems are experienced in a 'Mela', viz., drinking water, lavatory and housing. I want to know whether

there is any policy of the Government to provide facilities of drinking water, lavatory and housing at such places where big fairs are organised.

SHRI MADHAVRAO SCINDIA : It is the responsibility of the Government of Madhya Pradesh.

(English)

Development of Peripheral Areas around Coalfields

*571. SHRI PIUS TIRKEY : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to increase the area of peripheral development around the coalfields,

(b) if so, the details of the development projects taken up by Central Coalfields Limited during each of the last three years, and the number of beneficiaries therefrom; and

(c) the details of Scheduled Castes and Scheduled Tribes beneficiaries in the Central Coalfields Limited?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA) : (a) to (c) A Statement is laid on the Table of the Lok Sabha.

STATEMENT

(a) to (c) Peripheral development around coalfields is primarily the responsibility of the concerned State Governments. The coal companies pay sizeable amounts of cesses and royalties to the State Governments, which can be utilised for peripheral development.

The coal companies, however, contribute to peripheral development around coalfields through Five Year Plans, 20 Point Programme. Special Component Plan for the benefit of Scheduled Castes, Tribal Sub-Plan for the benefit of Scheduled Tribes and Community Development Plan for the benefit of the general population. The funds earmarked for Community Development by Coal India during the last 3 years are :

1988-89 — Rs. 271.12 lakhs

1989-90 — Rs. 495.00 lakhs
1990-91 — Rs. 571.12 lakhs

The details of projects of Community Development taken up by CCL during the last 3 years are furnished in the Annexure. The number of beneficiaries of the Community Development projects in respect of Central Coalfields Ltd is indicated as about 1 lakh, out of which about 50,000 belong to Scheduled Castes and Scheduled Tribes

ANNEXURE

The details of projects of Community Development taken up by CCL during the last 3 years 1988-89 to 1990-91 are at under :

	1988-89		1989-90		1990-91	
	No	Expdt (Lakhs)	No	Expdt (Lakhs)	No	Expdt (Lakhs)
1. Const./Extn/Repairs of School Buildings.	92	45.96	72	32.83	103	37.26
2. Installation/Repair of Hand Pumps, Wells, Tubewells, Ponds, Dam	90	11.93	22	10.85	43	09.07
3. Construction/Repairs of Roads/Culverts.	19	05.88	17	12.63	25	13.69
4. Const. of Health centres, supply of Medicines, Family Welfare Camps.	8	05.85	9	05.01	18	03.54
5. Self employment and training	13	06.25	4	05.6	12	05.38
6. Construction of Community Centres.	6	3.85	9	04.54	8	07.10
7. Tree Plantation	3,000	00.38	21,000	00.31	900	00.10
8. Sports and Cultural and others.	—	10.66		05.15		07.95
		90.76		76.58		84.09

SHRI PIUS TIRKEY : Sir, my question is :

- (a) whether the Government proposes to increase the area of peripheral development around the coalfields: yes or no, if no, why?
- (b) whether the Coal India has any moral duty to fill up the open casting mines or underground mining after its completion of mining of certain areas before it can be used for any other development scheme for public use; and
- (c) whether the land acquired for mining operation is returnable to the original owners of their land for their use.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI P. A. SANGMA) : Sir, as of now, when we say periphery area, we normally mean that this should be within a radius of 10 kms. As I said in the main answer, it is primarily the responsibility of the respective State Governments to develop the peripheral area and actually we cannot afford to take up this responsibility, being a commercial organisation. But we do it because we more or less feel we must do something for the people living around these areas. The amount allocated is not very much. It is Rs. 5 crores this year. I propose to increase the amount for the purpose.

I have more or less covered the second point.

As regards the land acquired whether it is returnable or not, I am not prepared to answer this. I request some time to reply to this.

SHRI PIUS TIRKEY : My question (b) is whether the Coal India has not the moral duty to fill up the open cast mines.

MR. SPEAKER : It is a question of opinion.

SHRI PIUS TIRKEY : I request the hon. Minister to get the answer for me in writing, if possible.

My second supplementary is (a) the number of displaced persons given employment; (b) the number and percentage of displaced people among the beneficiaries; and (c) The details of future plans for self-employment of the displaced, especially the SCST communities.

SHRI P.A. SANGMA : Actually when a project is conceived and when a particular area is to be acquired, normally the understanding is that every displaced family should be provided employment. It is the understanding. In many cases, I know it does not happen. Then I feel quite upset about it. We are coming out with a new policy of rehabilitation. I am in the process of finalising a new policy of rehabilitation. I can assure the House that it will be quite effective. I hope to go the Cabinet very soon on a new package and, in case hon. Members want to give suggestions, you are most welcome to give suggestions within a week's time. After that, I propose to go to the Cabinet.

SHRI BASU DEB ACHARIA : It is not correct to say that the peripheral development of coal field area is primarily the duty of the State Governments because land is acquired by coal field for the purpose of extracting coal. We have seen in Raniganj coal field which is the oldest coal mine in our country, the sub-

sidence of land because of unscientific mining and also because of mining before nationalisation.

MR. SPEAKER : You are given time to ask question please

SHRI BASU DEB ACHARIA : In the amount sanctioned for peripheral development, I do not find anything for reclamation of the land. After extracting the entire amount of coal, the land is to be reclaimed and utilised for agricultural purposes. I do not see any amount sanctioned for the reclamation of the land and also for restoration of the land in subsidence area.

May I know from the hon. Minister whether the plan which has been submitted by the State Government three or four years back for the restoration of the entire subsided land in Raniganj coal field area will be approved and whether the Government will sanction necessary amount to tackle the subsidence problem and will take measures for the restoration of this amount and for the reclamation of the land where the entire coal has been extracted.

SHRI P. A. SANGMA : What I have stated in the answer is outside the scope of rehabilitation package. It is outside subsidence package. This is what we are doing on voluntary basis as moral responsibility. This is what I have stated in my main answer.

SHRI BASUDEB ACHARIA : Why do you say you are doing it on voluntary basis? It is the responsibility of Coal India Limited. It is your own responsibility because coal is being extracted and because of that, the land is being subsidised. So, restoration of

that land is your own primary responsibility. *[Interruption]*

SHRI P. A. SANGMA : Shri Basudeb Acharia, you have not listened to me fully. I am saying that the amount that I have mentioned in my main answer is what we are giving on voluntary basis. We have a separate fund for subsidence. Further, the question does not relate to this particular item at all. We have got a separate amount for that. I think it is roughly Rs. 40 crores which we have set apart.

As far as Raniganj is concerned, we have been, I think, discussing this problem for a long time. We have impressed upon the State Governments to legislate in this regard and to create a body. We are prepared to fund it and do whatever is required. Now, we cannot take the responsibility of developing the Raniganj area. I am again writing to the Chief Ministers and requesting them to create an agency. We are prepared to fund it and you can do whatever you want to.

SHRI MANORANJAN BHAKTA : Sir, I would like to know from the hon. Minister whether it is a fact that in the name of cess different State Governments have collected money for the development of peripheral areas around the Coalfields and if it is so, I would like to know from him that during the last three years States like West Bengal and Bihar, how much money they have collected and how much money they have spent for the development of peripheral areas.

SHRI P. A. SANGMA : The State Government used to impose cess. Of course, it has now been struck down by the Supreme Court. Whenever the State Governments impose cess, they

impose it for a specific purpose. I have got the specific purposes for each Government. For example, West Bengal has imposed cess specifically for education, for the construction of roads. The concept of cess was that the money which was collected out of the cess should at least be—may be a substantial amount—spent for the development of coal mining areas and also for the development of the peripheral areas. The State Governments have collected large amounts of money. I have got the figures with me. If you allow me, I can give the figures for West Bengal and Bihar. Regarding West Bengal the amount collected during 1987-88 was Rs. 187.88 crores; during 1988-89, it was rs. 261.48 crores; during 1989-90 it was Rs. 279.49 crores. In the case of Bihar, the amount collected during 1987-88 was Rs. 402.34 crores; during 188-89 it was Rs. 642.64 crores and during 1989-90, it was Rs. 648.59 crores. These are the substantial amounts of money spent for the development of those areas. It is meant for that. Whether they have spent it or not, I am not going to pass any judgement. Now that cess is not these. So, we have revised the rate of royalty on coal. I have written to the State Governments and I appealed to them that a substantial amount should be spent for the development of the peripheral areas also

[Translation]

SHRIMATI RITA VERMA : Mr. Speaker, Sir, when the Central Government is responsible for collecting revenue from coal-mines then how it can escape from the responsibility of development of peripheral areas. As a result of acquisition of land poor farmers have to face lot of

hardships. They do not get drinking water as the water level goes down and they have to face various other problems due to coal mines. I want to know from the hon. Minister why the Central Government does not take the responsibility of development of peripheral areas though revenue collection from coal mines is its responsibility.

[English]

SHRI P. A. SANGMA : There are two aspects of this. There are villages which are in the peripheral areas and which are there because they have been displaced. As far as the displaced villages or people are concerned. I would like to say that we have got a separate package of rehabilitation and the Government is now considering a new package which is going to be quite attractive and much better than what we have now. There are areas where there are not displaced persons but the village happens to be within the peripheral area. We have taken care of that also. It is on that point that the question has been asked. And our contention is that the development of peripheral area should be primarily the responsibility of the State Governments and whatever possible help is required from us, we will extend that.

[Translation]

SHRI TEJSINGHRAO BHONSLE : Mr. Speaker, Sir, I would like to ask the hon. Minister that the entire area of collieries faces in my constituency and there are a number of good collieries.

MR. SPEAKER : No, you are coming to a specific subject and this is not the proper procedure.

SHRI TEJSINGHRAO BHONSLE : Allright Sir, I sak a general question. The hon. Minister has made a mention of infrastructure and general development. The development work has blocked the footway used by farmers.

[English]

MR. SPEAKER : I am not allowing this type of question. (*Interruptions*)

MR. SPEAKER : I cannot allow such questions about *Rasta*

[Translation]

SHRI DATTA MEGHE : Mr. Speaker, Sir, thee are a number of coal mines in Vidharbha region in Maharashtra. The hon Minister has just now stated that budget proision is being increased. As good quality coal is found in the area, is the provision in the budget being increased for mining coal of good quality to make is available to thermal power plants? I would like to know from the hon, Minister whether the Government of Maharashtra has sent such a proposal to the ministry, and if so, what decisin Centre has taken thereon?

[English]

MR. SPEAKER : This is also unconnected.

SHRI P. A. SANGMA : The main question pertains to the development of peripheral area in the Central Coal Fields. I do not have the information about this.

MR. SPEAKER : You can supply that.

SHRI P. A. SANGMA : I will supply that information later.

SHRI S. B. SIDNAL : The hon. Minister has mentioned about the

package deal which he is going to submit to the Cabinet within a very short time. Since he has disclosed the package deal, may I know what are the salient features of the package deal?

SHRI P. A. SANGMA : I will discuss with the concerned hon. Member.

SHRI SRIBALLAV PANIGRAHI : I would like to know from the hon. Minister whether there is increasing pressure on the Government of India or, as the case may be, on the Coal India Limited or any subsidiary coal company for spending much more than what they are spending on the peripheral development since the State Governments are not spending the considerable amount which they receive out of the cess or royalty. I would like to know whether the Government of India will take up this matter with the concerned State Governments for release of more fund for the peripheral development since the villages which are located in the coal belt are subjected to a great environmental hazards.

Secondly, they have earmarked Rs. 5 crores for 1990-91. What are the guidelines given to the prospective coal companies for putting a project and also to ensure about peoples' participation? I would like to know whether they have plans to involve people? Who is monitoring this and how will it be implemented since there is lot of misuse of this fund?

MR. SPEAKER : The question is getting confused.

SHRI P. A. SANGMA : There is lot of pressure from the villagers. Whenever I visit the coal mines area, the villagers have been pressing me

that the Government should take up the responsibility of developing those areas more and more. As I have already assured the House, I am going to step up the allocation for such activities. I will be very happy if such projects can be implemented with the peoples' participation. And if people form their own committee or if voluntary agencies are available, I am willing to fund them for the development of this area. (*Interruptions*)

SHRI SRIBALLAV PANIGRAHI : Will you associate MPs also?

SHRI P. A. SANGMA : Yes, certainly. Our priority areas are education, drinking water and health.

Gas-based Products in Amlapuram, Andhra Pradesh

*572. **SHRI G.M.C BALA YOGI** : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set up any gas-based industries and storage projects in Amlapuram area of Andhra Pradesh in view of the availability of large quantity of natural gas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR) : (a) to (c) No, Sir. Available natural gas has already been allocated for use to industries located in the region.

SHRI G.M.C. BALA YOGI : Hon. Speaker Sir, I am a new Member and for the first time, I am asking a ques-

tion. So please help me. Before putting my first supplementary, I would like to know the answer from the Minister, with regard to the main question. The hon. Minister has not replied anything to the question about the setting up of gas-based storage projects in the region.

As far as my first supplementary is concerned, I would like to know whether the ONGC is going to allot any funds for the laying of roads, construction of bridges at Vedurulanka, Yanam, Kotipalli, Mukteswaram, Bodasakurru and strengthening of flood banks, in order to protect flood banks and develop the Amalapuram area. Because, it is an Island having a population of about 20 lakhs and the ONGC is using the Roads, bridges and flood banks for running their heavy vehicles and causing damage

SHRI S. KRISHAN KUMAR : As regards the first part of the supplementary, the question could not have been answered in any other manner, because the ONGC or the Oil companies or for that matter the Oil Ministry do not set up any gas-based industries. The setting up of the industries is the responsibility of public and private sectors, including the State industrial promoting agencies. We only allocate the gas, when it is available.

As regards the second part of the question, the ONGC had asked, as part of its efforts for oil exploration and development in the region, the Government of Andhra Pradesh to take up the improvement of roads and bridges. The Government had in turn asked the ONGC to give them a loan. And we have recently negotiated and agreed to give them a loan of Rs. 4 crores, for the improvement of roads